

**DIVISION BENCH**

**ITEM NO.140**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.2/2022 & IA No.3/2022 IN CP No.8/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 13<sup>th</sup> September, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>AMREX MARKETING PVT LTD V/S WELGA FOODS LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Himaghn Jain with Ms. Sonakshi Chaturvedi : *For the Petitioner*  
& Ms. Niharika Ahluwalia, Advs.

NONE : *For the Respondents*

**ORDER**

- 1.** Ld. Counsel, Ms. Sonakshi Chaturvedi representing the petitioner present through VC seeks and is granted two weeks time to file rejoinder to the reply filed by respondent nos.1 to 4, 6 & 9. She further states that the respondent nos.5, 7 & 8 have not filed their replies so far.
- 2.** Today, none present for the respondents. The NCLT Bar, Allahabad Bench on call from Bar Council of U.P. is abstaining from work today. Therefore, in the interest of justice; the matter is adjourned for 1<sup>st</sup> November, 2023.
- 3.** Meanwhile, replies/ pleadings be completed by serving an advance copy to the counsel opposite.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**13<sup>th</sup> September, 2023**

*Kavya Prakash Srivastava  
(Stenographer)*